

Central Administrative Tribunal
Principal Bench

O.A. 209/99

New Delhi this the 28th day of September, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

1. Shri Ram Swarup,
S/o Shri Pyaare Lal,
Qtr. No. 117, Sector-2,
Sadiq Nagar,
New Delhi.
2. Mrs. Usha Taneja,
W/o Shri Ram Swarup,
Qtr. No. 117, Sector-2,
Sadiq Nagar,
New Delhi.

(By Advocate Shri George Paracken)

Versus

1. Director,
Directorate of Estate,
Nirman Bhawan,
New Delhi-110011.
2. The Estate Officer,
Directorate of Estate,
Nirman Bhawan,
New Delhi-110011.

... Respondents.

(By Advocate Shri Gajender Giri)

D R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri George Paracken, learned counsel for the applicants submits at the bar that during the pendency of the present O.A., applicant 1 Shri Ram Swarup has been transferred back from Lucknow to New Delhi. He has submitted that the applicant is within the eligibility zone for allotment of Quarter No.117, Sector-2, Sadiq Nagar, Delhi which was earlier allotted to him and cancelled. Learned counsel has further submitted that he does not press any grounds taken in this O.A. regarding the validity of the orders passed by the respondents cancelling the allotment of the quarter in the light of the judgement of

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the Hon'ble Supreme Court in **Union of India Vs. Raseela Ram & Ors.** (Civil Appeal No. 1301-04/99), decided on 6.9.2000. However, learned counsel has submitted that the applicant has, in the meantime, made a representation to the respondents for regularisation of the quarter in his name since he has already been transferred back to New Delhi.

2. In the light of the judgement of the Hon'ble Supreme Court in **Raseela Ram's case** (supra), it is made clear that none of the reliefs prayed for by the applicants in this O.A. regarding actions taken by the respondents based on the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 is being dealt with as these are not within the jurisdiction of this Tribunal. However, the respondents may consider the representation of the applicant for regularisation of the quarter in accordance with the relevant rules and instructions with intimation to him.

3. The O.A. is disposed of, as above. No order as to costs.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

1 SRD